

Central Administrative Tribunal Principal Bench

OA No.788/2016

New Delhi this the 22nd day of May, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Surendra Singh Chadha,
S/o late Sh. Bhagwan Singh Chadha,
24, Pushpanjali Bagh Extension,
DAyal Bagh, Agra-282005 - Applicant

(By Advocate: Mr. Sanjeev B. Sinha)

VERSUS

1. Union of India through
The Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi
2. Director General, CGHS,
Ministry of Health & Family Welfare,
Through Additional DDG (HQ)
Nirman Bhawan, New Delhi
3. Additional Director, South Zone, CGHS,
Sec-8, RK Puram, New Delhi
4. Additional Director, CGHS,
19, Navyug Enclave,
Indrapuram Phase-III,
Milan Vihar, GMS Road,
Dehradun-248001

5. The President/Chairman,
Indraprastha Apollo Hospitals,
Through their Billing Department,
Sarita Vihar, Mathura Road, Delhi - Respondents

(By Advocate: Mr. Gyanendra Singh)

ORDER (Oral)

The applicant has filed this OA, seeking the following reliefs:-

- “(a) admit the Original Application;
- (b) pass necessary orders/directions directing the Respondents jointly or severally to
 - i. supply the details of the deductions made in the claims of the applicant
 - ii. make the payment of the illegal deduction amounting to Rs.2,46,464.00 in the medical claims of the applicant.
- (c) Grant interest @ 18% p.a. on the amount awarded;
- (d) Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case be also passed in the interest of justice in favour of the Applicant.”

2. When the matter is taken up for hearing, counsel for the applicant requests for permission to give a fresh representation with regard to his grievances.

3. In the circumstances, without going into the merits of the case, we direct the applicant to give a fresh representation with regard to his grievances to the respondents within a period of 30 days from the date of receipt of a copy of this order. Thereafter, the respondents are directed to pass a speaking and reasoned order thereon within 90 days of receipt of a copy of the fresh representation. If any amount is due to the applicant, as per the

decision of the respondents, they shall pay the same within a period of 45 days thereafter.

4. With the above directions, the OA is disposed of. No costs.

(Nita Chowdhury)
Member (A)

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